

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**35. IA 113/2022-60(5) IA 1233/2020 IA 1515/2022- 60(5)**  
**In C.P. (IB)/1765(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE**  
**NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2024**

**NAME OF THE PARTIES: - IA 113/2022 Maharashtra State**  
**Electricity Distribution Company**  
**Limited**  
**V/s**  
**Shailesh Verma**  
**IA 1515/2022 Satish Maneshinde**  
**V/s**  
**Committee of Creditors of Lavasa**  
**Corporation Limited And Its Subsidiaries**  
**IN THE MATTER OF**  
**Raj Infrastructure Development (India)**  
**Pvt Ltd.**  
**V/s**  
**Lavasa Corporation Ltd.**

**Section: 60(5), 9 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Aakash Kothari appeared for the Applicant (MSEDCL) in IA.No.113/2022. None appeared for the Respondent. Due to paucity of time the matter could not be taken up. List this matter on **12.03.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**